

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.273/MP/2021

Subject : Petition under Section 79(1)(a) of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 21.12.2018 executed between NTPC Limited and Uttar Pradesh Power Corporation Limited, seeking compensation due to increase in costs on account of change in rates of Goods and Service Tax amounting to a Change in Law event with respect to the Solar Power PV Project having Project capacity of 140 MW at Bihaur, Uttar Pradesh.

Date of Hearing : 29.9.2022

Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member

Petitioner : NTPC Limited (NTPC)

Respondents : Uttar Pradesh Power Corporation Limited (UPPCL)

Parties Present : Shri Adarsh Tripathi, Advocate, NTPC
Shri Ajitesh Garg, Advocate, NTPC

Record of Proceedings

Due to paucity of time, the matter could not be taken up for hearing and accordingly, the matter was adjourned.

2. The Petition shall be listed for hearing on 22.12.2022.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**